Supplementary Cause List-2 Sr. No. 1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

OWP No. 313/2010 IA No. 426/2010

Rahul Enterprises and another

.....Petitioner (s)

Through :- Mr. Vishal Sharma, Advocate (on Video Call from residence in Jammu)

V/s

State of J&K and others

.....Respondent(s)

Through :- None.

## Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## ORDER

Learned counsel for the petitioners has stated that by the efflux of time the instant writ petition has become infructuous. As such, he does not want to pursue the same.

The writ petition is accordingly **dismissed** as having been rendered

infructuous along with connected application.

## (RAJNESH OSWAL) JUDGE

Jammu 15.05.2020 (Muneesh)